

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
M/s PROPEL VALVES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	M/s. PROPEL VALVES PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	9 th January, 1995
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Ministry of Corporate Affairs Registrar of Companies (RoC) - Chennai
4.	CORPORATE IDENTITY NUMBER OF CORPORATE DEBTOR	U30007TN1995PTC029790
5.	ADDRESS OF THE REGISTERED OFFICE OF CORPORATE DEBTOR AS APPEARING IN THE MCA WEBSITE	32 & 33, Spartan Avenue, Thiruvalluvar Nagar, Mogappair, Chennai - 600 037
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	11 th August, 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	7 th February, 2018
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	S.Rajendran Insolvency Professional No.188/87, 2 nd Floor, Evalappan Mansion, Habibullah Road, T. Nagar, Chennai – 600 017. E-mail ID: claims.propel@gmail.com Ph: 044-2814 1603 Regn. No. IBBI/IPA-002/IP-N00098/2017-2018/10241
9.	LAST DATE FOR SUBMISSION OF CLAIMS	4 th September, 2017 (14 days from the date of receipt of Order by IRP)

Notice is hereby given that the National Company Law Tribunal – Chennai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against M/s Propel Valves Private Limited vide Order No. TCP/198/(IB)/CB/2017 dated 11th August-2017.

The creditors of M/s Propel Valves Private Limited are hereby called upon to submit a proof of their claims on or before 4th September, 2017 in the prescribed forms to the Interim Resolution Professional at the address mentioned against Item 8.


The financial creditors shall submit their proof of claims by electronic means only. All other creditors (including workmen and employees) and statutory authorities may submit their proof of claims in person, by post or through electronic means.

The claims may be submitted in the Scheduled Forms B, C, D, E and F in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Process for Corporate Persons) Regulations, 2016 by the Operational Creditors, Financial Creditors, Workman or an Employee, Authorized Representative of Workmen and Employees and all other creditors respectively as the case may be. The forms can be downloaded from IBBI website.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Chennai
Date: 22nd August, 2017


S. RAJENDRAN
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